

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 2ND DAY OF MARCH, 2001

Original Application No.213 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Girija Shanker Tewari,son of Late

Sri ram Sumer, R/o Ram Nagar

Colony, Paharganj, Faizabad(U.P.)

presently posted as Assistant Signal

and Tele Communication Engineer

N.E.Railway, Mau, U.P.

... Applicant

(By Adv: Shri V.K.Srivastava)

Versus

1. Union of India through its General Manager,N.E.Railway, Gorakhpur.
2. Chief Signal and Telecommunication Engineer, N.E.Railway,Gorakhpur.
3. Divisional Rail Manager N.E.Railway,Varanasi
4. Senior Divisional Signal & Telecommunication Engineer, N.E.Railway.

... Respondents

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA applicant has challenged the order of transfer dated 15.12.2000(Annexure 10) by which applicant has been transferred from Mau in U.P to Barauni(State of Bihar) as Assistant Signal and Tele Communication Engineer. The learned counsel has submitted that applicant is due to retire on 31.5.2002. Less than two years period is more to serve, under the ^{during} policy of transfer adopted by Govt, ^{last} two years of service

employees

are generally allowed to stay near hometown. It is also stated that father of the applicant has already died in 1999. Another son died at the age of 25 and one son is serving at Rajasthan as Engineer P.W.D. There is no male member in the family to look after the family affairs. In these circumstances, learned counsel has submitted that the order of transfer shall be too hard for the applicant. It is also submitted that before coming to this Tribunal applicant filed representation before General manager Signal & Tele Communication Engineer, N.E.Railway Gorakhpur on 19.12.2000(Annexure 11 to the application) but it has not be decided and it is still pending.

Considering the facts and circumstances in my opinion since applicant has already approached the Competent Authority namely General Manager Signal & Tele communication, N.E.Railway Gorakhpur. It will not be appropriate for this Tribunal to interfere at this stage.

Shri K.P.Singh has accepted notice for respondents and has submitted that the representation may be decided within a month.

the OA is accordingly disposed of finally with the direction to the General Manager Signal & Tele communication, N.E.Railway Gorakhpur to consider and decide the representation within a period of one month from the date a copy of this order is filed before him.

For a period of six weeks or till the representation is decided, whichever is earlier, if the applicant ^{is not relieved} ~~is not relieved~~ shall be allowed to continue at Mau. No order as to costs.

Copy of the OA alongwith copy of this order be given to Shri K.P.Singh within three days.


VICE CHAIRMAN